

(2)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1091 of 2006.

Allahabad, this the 9th day of November, 2006.

Hon'ble Mr. P.K. Chatterji, Member (A)

Raj Kumar Sonkar,
Son of Late Lal Jee,
Resident of 81/92
Himmat Ganj, Allahabad.Applicant.

(By Advocate : Shri A.K. Roy)

Versus

1. Union of India,
Through the Secretary
Ministry of Finance & Accounts,
New Delhi.
2. Secretary of Audit and Accounts
Government of India, New Delhi.
3. Comptroller and Auditor/
Deputy Comptroller and Auditor General
Of India, New Delhi.
4. Principal Accountant General Office of
Accountant General (Audit),
U.P. Allahabad.

....Respondents.

O R D E R

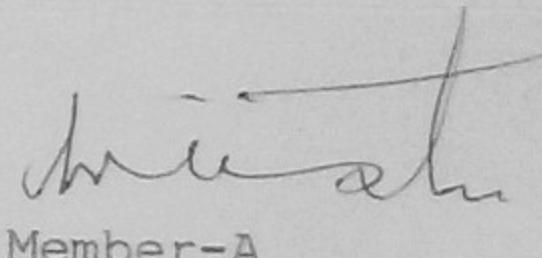
This OA pertains to providing ~~the~~ a job in compassionate quota to the applicant whose father died while in service during working hours in 2003. At that time, he was working as Senior Auditor at Rae-Bareilly. ^{Thus} ~~and~~ application was made by his widow on 10.11.2003 before the respondents requesting for provide a job to the son of the deceased on compassionate ground, but the applicant says that the respondents have so far taken no action to consider the representation for compassionate appointment. A question has been raised whether the OA ^{which} has been filed is barred by

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limitation. However, the applicant says that this is a case of compassionate appointment, ^{in which} ~~and~~ no action has so far been taken by the respondents on the representation of the applicant. The limitation should not be enforced.

2. I am not inclined to dismiss the petition from the Engle of limitation as so far no action appears to have been taken on the representation by the respondents. The applicant definitely ~~to have been~~ ^{be} right to be considered for a job on compassionate ground regard ~~less~~ ^{less} of ^{the} out come, but in this case no action has been taken by the respondents.

3. I am of the view that the ^{purpose} ~~performance~~ of this OA may be served if a direction is issued to the respondents to consider the representation of the widow of the deceased dated 10.11.2006 under the guidelines and parameters ~~xxxxx~~ relating to the compassionate appointment, take appropriate action as per rules and issue a suitable ~~action~~ and reasonable order. This may be done within a period of four months from the date of receipt of copy of this order. No costs.



Member-A

RKM/